

Serial no. 6
Supplementary list (Video Conference)

**HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR**

**EMG-Crl (M) No. 44-A/2020 in
CRM (M) no. 43-A/2020
EMG-Crl (M) no. 45-A/2020**

Mohammad Raza Magray and others

....Petitioner..

Through: Mr Aadil Parray, Advocate

vs.

UT of J&K and others

Through: Mr B. A. Dar, Sr. AAG

CORAM

Hon'ble Mr Justice Ali Mohammad Magrey, Judge

ORDER

Petitioners seek quashment of Order dated 10th March, 2020, passed by the Principal Sessions Judge, Bandipora, in case titled Mohammad Raza Magray and others v. UT of J&K through SHO P/S Bandipora, cancelling the pre-arrest bail of the petitioners in case FIR no. 06/2020 of Police Station Bandipora for the commission of offence punishable under section 498-A IPC, *inter alia* on the grounds that the order is without reasons.

Notice on asking is waived by Mr B. A. Dar, learned Sr. AAG for respondents 1 to 3. Reply within two weeks. Till then the operation of the order impugned is stayed. The petitioners shall not be arrested in the above said case till further orders.

List on 5th June, 2020.

**(Ali Mohammad Magrey)
Judge**

**Srinagar
20.05.2020
Amjad lone PS**